

Accommodation Facility to Officers Working in Syndicate Bank

2186. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Syndicate Bank is providing official quarters to the officers working in the Union Territory of Delhi and other State Capitals;

(b) whether it is also a fact that the Bank is not providing this facility to the local officers who are not having any house in their names; and

(c) if so, the reasons thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c). The information is being collected and will be laid on the Table of the House to the extent available.

राष्ट्रीय बैंकों द्वारा रात्रिकालीन सेवा शुरू करना

2187. श्री निहाल सिंह: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में राष्ट्रीकृत बैंकों द्वारा चलाई जा रही रात्रिकालीन सेवाओं की संख्या कितनी है; और

(ख) प्रत्येक बैंक द्वारा रात्रिकालीन सेवा किस तारीख को और किस स्थान पर शुरू की गई और क्या सरकार को इनकी संख्या बढ़ाने हेतु कोई अभ्यावेदन मिला है।

वित्त मंत्री (श्री प्रणव मुखर्जी):

(क) और (ख). अपेक्षित सूचना एकत्र की जा रही है और यथा उपलब्ध सूचना सदन के पटल पर यथाशीघ्र रख दी जाएगी।

Black Money Racket in Bank Drafts

2188. SHRI RAJNATH SONKAR SHASTRI:

SHRI DAULAT RAM SARAN:
SHRI JAIPAL SINGH KASHYAP:

Will the Minister of FINANCE be pleased to state:

(a) whether a flourishing black money racket in bank drafts was recently unearthed in Bombay; and

(b) if so, details thereof stating the action taken by Government in the matter?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). The Income-tax Department consequent upon receipt of information, conducted searches on 13-9-1982 in the cases of seven Shroffs in Bombay. *Prima facie* unaccounted Bank drafts, pronotes, Fixed deposit Receipts, totalling to Rs. 39 lakhs approximately, have been seized and some bank accounts have been placed under prohibitory orders. Incriminating documents, books of accounts etc. seized are under scrutiny and appropriate action, under Direct Tax Laws will be taken.

Charging of Fees by Banking Service Recruitment Board for Clerical Examination

2189. SHRI J. S. PATIL: Will the Minister of FINANCE be pleased to refer to replies given to Starred Question No. 1123 on 8th May, 1981 and Unstarred Question No. 3809 on 11th September, 1981 regarding examination fees for clerical/officers posts in State Bank of India and other nationalised banks and elimination of examination fees in examinations conducted by nationalised banks respectively and state:

(a) what are the criteria on the basis of which the fees charged by the Banking Service Recruitment Boards for clerical examinations were found to be *prima facie* reasonable; and

(b) what makes it possible for the Railway Service Commission and the Staff Selection Commission of the Central Government to conduct similar examinations.

by charging much less examination fee than that charged by Banking Service Recruitment Board?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The fees charged by the Banking Service Recruitment Boards (BSRBs) for clerical examinations were found to be *prima facie* reasonable considering the cost involved in the process of recruitment;

(b) Comparison with the Railways Service Commission does not appear to be wholly appropriate. The Railway-Service Commission do not charge any examination fees as such; they charge only the cost of application form from the candidates. It may not be desirable to do likewise in the case of BSRBs as this may cast a heavy financial burden on the banks. Comparison with the Staff Selection Commission is again not valid inasmuch as, unlike the BSRBs, the Commission do not hold interviews for Clerical candidates. The tests of the two recruiting agencies vary even as the emoluments and service conditions do in the two sets of organisations.

I. T. Assessment in regard to Salaried assesseees

2190. **SHRI ZAINUL BASHER:** Will the Minister of FINANCE be pleased to state:

(a) whether he is aware that the Income-tax Office, Salary Circle, Mayur Bhawan, New Delhi, which also deals with salaried assesseees most of whose annual income ranges between Rs. 15—25 thousands is in shambles;

(b) whether despite the fact that powers have been delegated to Inspector to dispose of cases upto Rs. 25,000 it is in much arrears and there are frequent changes in the personnel of the Circle;

(c) whether the proposes to devise some machinery whereby the assessment of I.T. in regard to small salaried assesseees is made in the year following that to which the return relates, instead of its being kept for 2-3 years, so that the I.T.Os could devote their time towards the assessment of large income group assesseees and small assesseees are not kept in suspense for years together; and

(d) if not, what are difficulties which lie in the way of Government in this behalf?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). The total number of assesseees borne on the registers of the Salary Circles in New Delhi is 1,07,000. In the current financial year upto 30-9-1982, returns of income have been received in 56,400 cases. During the Financial Year 1981-82, 65,900 assessments were completed in Salary Circles. Having handled worked of this magnitude, it cannot be said that the Salary Circles New Delhi is in shambles.

(c) and (d). The number of pending assessments as on 1-10-1982 is only 98,200 which includes a pendency of 10,200 assessments relating to the assessment year 1980-81. Constant efforts are being made to complete the assessment in the salary cases; especially in small cases, expeditiously. Normally, in a large number of cases, assessments are finalised during the year in which the returns of income are filed and 90 per cent of these assessments are completed under the Summary Assessment Scheme without calling the assesseees to the Income-tax Office.

Reconstitution of LIC Board

2191. **SHRI D.S.A. SIVAPRAKASHAM:** Will the Minister of FINANCE be pleased to state:

(a) is it a fact that L.I.C. Board has not been reconstituted for many months; and

(b) if so, the reasons thereof?